

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-OCW-174/2020****IN****PIL Writ Petition No.6/2019**

Mr. Shankar Narayan Naik  
and another

... Applicants/Petitioners

**Versus**

R. N. Volvoikar & Anr

... Respondents

Mr. A. Sardesai, Advocate for the Applicants/Petitioners.

Mr. M. Salkar, Government Advocate for the State.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 4<sup>th</sup> November, 2020

**P. C.:**

Heard Mr. A. Sardesai for the Applicants/Petitioners and Mr. M. Salkar, Government Advocate for the State.

2. At least prima facie, we find no reason to issue any notice to respondent no.1. However, we issue notice to respondent no.2 to show cause as to why proceedings for contempt be not initiated against him in relation to the directions issued by us in our Order dated 28.08.2019 in PIL Writ Petition No.6/2019. The returnable date shall now be 02.12.2020.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***